

IN THE HIGH COURT OF JHARKHAND AT RANCHI

L.P.A. No. 753 of 2018

Munshi Bhumij and another Appellants

Versus

M/s Tata Engineering & Locomotive Company

Limited and others Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellants: None

For the State-respondents: Mr. Prakash Chandra Roy, SC(L&C)-I

Oral Order

06/Dated: 10.09.2020

None for the appellants.

Perused the office note.

Let the defects pointed out by the Office be removed by the appellants within four weeks.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)